



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Aug/202425/10

DATED: 27/09/2024

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Aug/202425/10 dated 27/09/2024 of Norms Committee - IV for the year 2024-25 was held on 27/09/2024 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Dy. Director	DGFT(HQ)
2	Sh. Uttam Kumar Jana, FTDO	DGFT(HQ)
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00000023AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to ask to furnish the following: 1. COA report indicating the composition of Export items. 2. The dry rubber content in Natural rubber Latex. 3. The solid content of export items and calculation to arrive at the solid content from raw materials used. 4. Current Production /Consumption of raw materials Data duly certified by a Chartered Accountant. The case stands for deferred.	

Case No.	2 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00000294AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for a review of norms fixation for Advance Auth no. 0510414686 dated 22.07.2020 without following proper procedure as per para 4.17 of HBP-2023. After detailed deliberations, the committee decided to reject this case and direct the firm to apply the review application as per the process outlined in paragraph 4.17 of HBP for fixing norms or to approach the relevant RA for regularization of the mentioned authorization. The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	3 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00000984AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for a review of norms fixation for Advance Auth no. 0510415436 dated 26.10.2020 without following proper procedure as per para 4.17 of HBP-2023. After detailed deliberations, the committee decided to reject this case and direct the firm to apply for review as per the process outlined in paragraph 4.17 of HBP for fixing norms or to approach the relevant RA for regularization of the mentioned authorization. The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	4 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001137AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and observed that the firm has applied under Para 4.06 for prior fixation of Norms. The import and export involve marble, posing a challenge to distinguishing the quality and variety of imported and exported marble. This presents the possibility of importing high-quality marble while exporting inferior-quality marble. Therefore, the committee decided to reject the case and to	

suggest the firm to consider another suitable scheme for exports like the duty drawback scheme administered by Department of Revenue (DoR).

The RA can take necessary action subject to compliance with other standard requirements of HBP.

Case No.	5 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001138AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and observed that the firm has applied under Para 4.06 for prior fixation of Norms. The import and export involve marble, posing a challenge to distinguishing the quality and variety of imported and exported marble. This presents the possibility of importing high-quality marble while exporting inferior-quality marble. Therefore, the committee decided to reject the case and to suggest the firm to consider another suitable scheme for exports like the duty drawback scheme administered by Department of Revenue (DoR). The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	6 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001299AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:	

Export item	Qty.	S.N.	Import item	Qty. Recommendation
0 - Pigment Yellow 191 (C.I. No. 15865:2)	7500000 Kg.	1	1:3 Sulphophenyl-3-Methyl-5-Pyrazolone (1,3 SPMP)	378750 kg.
		2	2B Acid	321000 kg.
		3	Sodium Nitrite	103500 kg.
		4	Caustic Soda	204750 kg.

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	WELSET PLAST EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001350AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommendation
White Master Batch Containing 40% Polymer and 60% Tittanium Dioxide Net Contenet : Net Content of the Import item in the Export Product will be	1000000 Kg.	Relevant Polymer in export product (LLDPE) RAW MATERIALS	408000 kg.

(1) Polymer LLDPE-4,00,000 kg.		Titanium Dioxide RAW MATERIALS	612000 kg.
(2) Titanium Dioxide 6,00,000 kg.			

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001547AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and observed that the firm has applied under Para 4.06 for prior fixation of Norms. The import and export involve marble, posing a challenge to distinguishing the quality and variety of imported and exported marble. This presents the possibility of importing high-quality marble while exporting inferior-quality marble. Therefore, the committee decided to reject the case and to suggest the firm to consider another suitable scheme for exports like the duty drawback scheme administered by Department of Revenue (DoR). The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	9 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001548AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per agenda and observed that the firm has applied under Para 4.06 for prior fixation of Norms. The import and export involve marble, posing a challenge to distinguishing the quality and variety of imported and exported marble. This presents the possibility of importing high-quality marble while exporting inferior-quality marble. Therefore, the committee decided to reject the case and to suggest the firm to consider another suitable scheme for exports like the duty drawback scheme administered by Department of Revenue (DoR).

The RA can take necessary action subject to compliance with other standard requirements of HBP.

Case No.	10 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00002656AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to ask to furnish the following: 1. COA of import item from supplier indicating moisture content and other parameters. 2. COA of export items indicating moisture content and other parameters. The case stands for deferred.	

Case No.	11 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00009007AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm had submitted its reply. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item: One Side Coated Release Paper (One Side Coated Release Paper from 40 GSM to 150 GSM (+ / - 10%)

Qty.: 1 Sq. meter

Import items:

Sl. No.	Item Description	Quantity recommended
1	Base Paper (Glassine paper/Super calenared kraft paper/clay coated kraft paper/chromo paper /art paper/greaseproof paper/maplithopaper/ machine glazed kraft paper/poly coated paper with thickness from 40 GSM to 160 GSM)	1.04 Sq. Meter
2	Polymers (solvent free addition curing Silicone fluid	2.1 gram
3	Catalyst for Silicone	0.021 gram
4	Cross Linkers for Silicone	0.0735 gram
5	Control release additive	0.05 gm

The RA can take necessary action subject to compliance with para 6.7 of FTP-2023 and other standard requirements of HBP-2023.

Case No.	12 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024

HQ File Number	HQRNORM APPLY 00009014AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had submitted its reply. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item: Double Side Coated Release Paper(Double Side Coated Release Paper from 45 GSM to 150 GSM (+ / - 10%))

Qty.: 1 Sq. meter

Import items:

Sl. No.	Item Description	Quantity recommended
1	Base Paper (Glassine paper/Super calendered kraft paper/clay coated kraft paper/chromo paper /art paper/greaseproof paper/maplithopaper/ machine glazed kraft paper/poly coated paper with thickness from 40 GSM to 160 GSM)	1.04 Sq. Meter
2	Polymers (solvent free addition curing Silicone fluid	4.2 gram
3	Catalyst for Silicone	0.042 gram
4	Cross Linkers for Silicone	0.147 gram
5	Control release additive	0.10 gm

The RA can take necessary action subject to compliance with para 6.7 Of FTP-2023 and other standard requirements of HBP-2023.

Case No.	13 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00001117AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and observed that the firm has applied under Para 4.06 for prior fixation of Norms. The import and export involve marble, posing a challenge to distinguishing the quality and variety of imported and exported marble. This presents the possibility of importing high-quality marble while exporting inferior-quality marble. Therefore, the committee decided to reject the case and to suggest the firm to consider another suitable scheme for exports like the duty drawback scheme administered by Department of Revenue (DoR). The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	14 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00001118AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and observed that the firm has applied under Para 4.06 for prior fixation of Norms. The import and export involve marble, posing a challenge to distinguishing the quality and variety of imported and exported marble. This presents the possibility of importing high-quality marble while exporting inferior-quality marble. Therefore, the committee decided to reject the case and to suggest the firm to consider another suitable scheme for exports like the duty drawback scheme administered by Department of Revenue (DoR). The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	15 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00003944AM23
RA File Number	092404000562 AM15
Licence No and Date	0910061496/06/01/2015
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	16 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00001370AM25
RA File Number	039504000085 AM17
Licence No and Date	0310804563/11/05/2016
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of technical authority, decided to ask the firm to furnish the following: 1. Corrected appendix 4E and annexures to appendix 4E for chemical items with indigenous items used to make export item 2. Earlier approved norms for same item, if any. The case stands for deferred.	

Case No.	17 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024

HQ File Number	HQRNORM REVIW00001559AM25
RA File Number	039504000299 AM17
Licence No and Date	0310806833/03/08/2016
Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority, decided to ask the firm to furnish the following: 1. Corrected appendix 4E and annexures to appendix 4E for chemical items with indigenous items used to make export item. 2. Earlier approved norms for same item, if any. The case stands for deferred.	

Case No.	18 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00002155AM25
RA File Number	039504000705 AM17
Licence No and Date	0310809719/09/12/2016
Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority, decided to ask the firm to furnish the following: 1. Corrected appendix 4E and annexures to appendix 4E for chemical items with indigenous items used to make export item. 2. Earlier approved norms for same item, if any. The case stands for deferred.	

Case No.	19 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	PHILODEN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00005426AM23

RA File Number	342404000210 AM18		
Licence No and Date	3410043660/29/11/2017		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export item	Qty.	Import item	Qty. Recommended
COLOURING MATTERS:SOLVENT RED 207 power	1 Kg.	MONO/CYCLO HEXYLAMINE Liquid	0.625 Kg.
		1,5 DICHLORO ANTHRAQUINONE power	0.750 Kg.
The RA can take necessary action subject to compliance with other standard requirements of HBP.			

Case No.	20 / NC/4/MEET/Aug/202425/10	
Case Status	Case Approved	
Party Name	RALLIS INDIA LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024	
HQ File Number	HQRNORM REVIW00001898AM24	
RA File Number	039504001017 AM18	
Licence No and Date	0310820163/27/03/2018	
Norms Committee Decision:		
The committee considered the case as per the agenda and noted that firm has submitted production/consumption as asked during personal hearing in previous NC meeting. After detailed deliberation and based on the recommendation of the technical authority, the committee decided committee decided to re-fix the norms of import serial no 3,12,14 of Case no -436, NC Meeting No- 14/22-23 Dated 23.12.2023. as follows:		
S.N.	Import item	Qty. Recommended
3	N-Methyl 2-Pyrollidone (NMP)	1.241 Kg.
13	Dimethyl Adipate (DMA)	1.047 Kg.

All other input- output norms for the above Advance Authorisation will remain unchanged.

The RA can take necessary action subject to compliance with other standard requirements of HBP.

Case No.	21 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	SHALIMAR INCENSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00001232AM25
RA File Number	072404000052 AM19
Licence No and Date	0710113391/05/06/2018
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that, according to the Advance Authorization, the export item is "Agarbatti", and the import item is "mosquito incense sticks." So, there is no relationship between the import and export items. Accordingly, the norms committee decided to reject the case and recommend that the RA take appropriate action in accordance with provisions of the Foreign Trade Policy (FTP).	

Case No.	22 / NC/4/MEET/Aug/202425/10			
Case Status	Case Approved			
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024			
HQ File Number	HQRNORM REVIW00008330AM24			
RA File Number	039504000881 AM19			
Licence No and Date	0310825270/28/11/2018			
Norms Committee Decision:				
The committee considered the case as per agenda and based on the recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export item	Qty	Sn.	Import item	Qty recommended
ALLURA RED (	1 Kg.	1	PARA CRESIDINE	0.500 Kg.

FOOD RED 17) C.I.NO 16035		2	BETA NAPHTHOL	0.512 Kg.
		3	SODIUM NITRITE	0.210 Kg.
		4	SODA ASH	0.740 Kg.

The RA concerned may take the necessary action subject to compliance with other usual conditions on HBP.

Case No.	23 / NC/4/MEET/Aug/202425/10			
Case Status	Case Approved			
Party Name	ALFA INDUSTRIES			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024			
HQ File Number	018305001393AM19			
RA File Number	082404000424 AM19			
Licence No and Date	0810144750/08/03/2019			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm did not appear for a personal hearing to explain its case. After detailed deliberation, available information and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export item	Qty	S.N.	Import item	Qty recommended
ACID BLACK FB	1 Kg.	1	J ACID	0.221 Kg.
		2	4-NITRO 2-AMINO PHENOL	0.285 Kg.
		3	6-NITRO 1-DIAZO 2- NAPHTHOL 4-SULFONIC ACID	0.273 Kg.
		4	BETA NAPHTHOL	0.133 Kg.
The RA concerned may take the necessary action subject to compliance with other usual conditions of HBP.				

Case No.	24 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00005339AM23
RA File Number	082404000408 AM19
Licence No and Date	0810145347/23/05/2019
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Appendix 4E. 2. Information as per appendix to 4e for chemical items The case stands deferred.	

Case No.	25 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00005259AM23
RA File Number	082404000051 AM20
Licence No and Date	0810145996/20/08/2019
Norms Committee Decision: The committee considered the case as per agenda and observed that the firm has obtained Advance Authorization under para 4.07 of FTP from RA, Ahmedabad and requested for fixation of norms by the Norms Committee. It was observed that the import item (Product 3600 (Polyoxy Ethylene Castor Oil Ethoxylate)) falls under chapter 15 of the ITC (HS) Classification of Export and Import item. All vegetable/edible oils classified under Chapter 15 are not allowed under self-declaration, in view of Para 4.07 (iii) read with Para 4.11 (a(i)) of FTP. Accordingly, the committee decided to request RA- Ahmedabad to furnish clarification regarding the issuance of this license under Para 4.07 of FTP 2015-2020. The case stands deferred.	

Case No.	26 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	GIRDHARS INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00349894AM22
RA File Number	052304000413 AM20
Licence No and Date	0510413449/24/01/2020
Norms Committee Decision: The committee considered the case as per agenda and observed that the firm has obtained Advance Authorization under para 4.07 of FTP from CLA, Delhi and requested for fixation of norms by the Norms Committee. It was observed that the import item (HYDROGENATED SOYBEAN OIL GLYCERIDES/ NATUREWAX S-130/ NATUREWAX S-155/ NATUREWAX) falls under chapter 15 of ITC (HS) Classification of Export and Import item. All vegetable/edible oils classified under Chapter 15 are not allowed under self-declaration, in view of Para 4.07 (iii) read with Para 4.11 (a(i)) of FTP. Accordingly, the committee decided to request CLA- Delhi to furnish clarification regarding the issuance of this license under Para 4.07 of FTP 2015-2020. The case stands deferred.	

Case No.	27 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	SHALIMAR INCENSE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM REVIW00001233AM25		
RA File Number	072404000272 AM20		
Licence No and Date	0710116150/20/02/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty	Import item	Qty recommended

PERFUMED AGARBATIS 8 " STICKS	7,50,36,000	UNPERFUMED RAW AGARBATIS 8 " STICKS	7,65,36,720 NOS
PERFUMED AGARBATIS 10" STICKS	4,24,15,000	UNPERFUMED RAW AGARBATIS 10" STICKS	4,32,63,504 NOS
The RA concerned may take the necessary action subject to compliance with other usual conditions on HBP.			

Case No.	28 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	JINDAL DRUGS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM REVIW00004160AM23		
RA File Number	039404000074 AM21		
Licence No and Date	0310836267/20/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty	Import item	Qty recommended
EUCALYPTUS OIL	1 Kg.	EUCALYPTOL OIL	0.803 Kg.
The RA concerned may take the necessary action subject to compliance with other usual conditions on HBP.			

Case No.	29 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	INSECTICIDES (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM REVIW00005215AM24		

RA File Number	039404000194 AM21		
Licence No and Date	0310836825/23/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:			
Export item	Qty	Import item	Qty recommended
GLYPHOSATE 36% SL	120000 Ltr.	MONO ISOPROPYL AMINE	18,000 Kg.
GLYPHOSATE 48% SL	240000 Ltr.	MONO ISOPROPYL AMINE	48,000 Kg.
These norms are for regularization/closure purpose only.			
The RA concerned may take the necessary action subject to compliance with other usual conditions on HBP.			

Case No.	30 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	RALLIS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM REVIW00001628AM24		
RA File Number	039504000213 AM21		
Licence No and Date	0310837169/14/07/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has submitted production/consumption as asked during personal hearing in the previous NC meeting. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms of import serial no 3,12,14 in Case no -437, NC Meeting No- 14/22-23 Dated 23.12.2023. as follows:			
Import Serial No	Import product description	Qty. Recommended	
3	N-Methyl 2-Pyrrollidone (NMP)	1.241 Kg.	

12	Dimethyl Adipate (DMA)	1.047 Kg.
14	1,2,4 TRIAZOLE	0.400 Kg.

All other inputs output norms for the above Advance auth will remain unchanged.

The RA concerned may take the necessary action subject to compliance with other usual conditions on HBP.

Case No.	31 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00001203AM24
RA File Number	082404000310 AM20
Licence No and Date	0810148204/22/07/2020

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority, the committee decided to re-fix the ad-hoc norms as under:

Export item	Qty	Sn.	Import item	Qty recommended
Product P1080 (Polyoxy Ethylene Polysorbate)	1 Kg.	1	Sorbitan Mono Oleate	0.3272 Kg.
		2	Ethylene Oxide	0.6728 Kg.

The RA concerned may take the necessary action subject to compliance with other usual conditions on HBP.

Case No.	32 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024

and Date	
HQ File Number	HQRNORM REVIW00005725AM24
RA File Number	039404000348 AM21
Licence No and Date	0310837845/25/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to send a final reminder to the firm to furnish the following: 1. Nexus between import and export item. 2. Appendix 4E with its annextures. 3. Calculation for requirement of import and export items. The case stands deferred.	

Case No.	33 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM REVIW00007031AM24		
RA File Number	039504000393 AM21		
Licence No and Date	0310838490/28/09/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and based on recommendation of tech authority, the committee decided to re-fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
PAPER ADHESIVE TAPES (85 GSM+/-10)	100000 Kg.	KRAFT / CREPE PAPER (55GSM+/-10%)	65,914 Kg.
		BUTYL ACRYLATE	36,109 Kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP			

Case No.	34 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	018305001119AM21
RA File Number	342404000181 AM21
Licence No and Date	3410046441/05/10/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	35 / NC/4/MEET/Aug/202425/10	
Case Status	Case Approved	
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024	
HQ File Number	HQRNORM REVIW00000760AM24	
RA File Number	042404000120 AM21	
Licence No and Date	0410167217/03/11/2020	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant papers and noted that the firm has requested to re-fix the ad hoc norms. Based on the recommendation of technical authority and production-consumption data given by the firms, the committee decided to re-fix the ad hoc norms as under:		
<u>Export item:</u> -Magnetran Coated Float Glass(Non-AG)		
<u>Qty:</u> - 1 MT		
<u>Item of Import</u>		
Sl.No	Description of Item	Quantity recommended per MT of export

1	Silica Sand	908.67 kg.
2	Soda Ash (Sodium Carbonate Dense)	275 Kg.
3.	Dolomite	224.9
4	Sodium Sulphate	11 Kg.
5	Iron Oxide	2 Kg.
6	Nickel Oxide	0.62 Kg.
7	Cobalt Oxide	0. 17 Kg.
8.	Selenium	0.007 Kg.
9.	PMMA Base Interlevant powder	0.04609 Kg.
10	Furnace Oil	As per H.B. Procedure- General Note for Fuel 5% of FOB
11	Aluminium foil	As per packing policy
12	Nickle Chromoum (Targets Solid molded form)	0.000910 kg
13	Titanium (Targets Solid molded form)	0.005101 kg
14	Niobium (Targets solid casted form)	0.004906 kg
15	Silicon Aluminium	0.052539 kg
16	Titanium Oxide (Targets)	0.001415 kg
17	Wood: Wood Pine	As per packing policy
18	Unit Clay Tyvek (Bentonite)	As per packing policy

19	Cargo Dry	As per packing policy
20	Zinc Aluminium (Targets Soild Casted Form)	0.000096 kg
21	Rotary Niobium (Targets Soild Casted Form)	0.023638 kg
22	Zinc Oxide(Targets Soild Casted Form)	0.000275 kg
23	Titanium Zirconium Oxide (Targets Solid molded form)	0.001008 kg
24	Silicon Zirconium (Targets Soild Casted Form)	0.000506 kg
25	Zinc Tin (Targets Soild Casted Form)	0.000184 kg
26	Titanium Zirconium (Targets Solid molded form)	0.00034 kg
27	Carbon (Targets Solid Form)	0.000002 kg

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	36 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM REVIW00006514AM24		
RA File Number	06AA04002110 AM21		
Licence No and Date	0611000004/08/12/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that firm has submitted production consumption data.After detailed deliberation and based on recommendation of tech authority, the committee decided to re-fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended

THIOBENCARB TECHNICAL	1 Kg	PARA CHLORO BENZYL CHLORIDE (PCBC)	0.656 Kg
		AMMONIUM THIOCYANATE	0.415 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	37 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00048582AM21		
RA File Number	05AA04020306 AM21		
Licence No and Date	0511000424/28/12/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and based on recommendation of technical authority the committee decided to re-fix the ad-hoc norms as under:			
Export Item Name: SUN ZIRCONIUM OCTOATE 18%(Prepared Driers)			
Qty.: 150000.0 Kg			
Import Item:			
S. no.	Item description	Qty. recommended	
1	ZIRCONIUM BASIC CARBONATE	0.240 Kg per kg of Export	
2	STRONTIUM HYDROXIDE OCTAHYDRATE	0.210 Kg per kg of Export	
3	2 ETHYL HEXANOIC ACID	0.552 Kg per kg of Export	
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	38 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00007094AM23
RA File Number	34AA04001681 AM21
Licence No and Date	3411000083/07/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, noting that the firm had requested to remove the 'Alumina Content 28.4%' from the export item in the approved ad-hoc norms of MN NC/4/Meet/Jun/202223/5 dated 29.06.2022. After detailed examination, it has been observed that the given wastage and its calculations in recommended import items of approved norms was based on the "Alumina content 28.4%" used in the export item. Therefore, the committee decided to reject the firm's request, as removing the 'Alumina Content 28.4%' from the export item would compromise the accuracy of accounting for the actual quantity of import items utilized in the export item. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	39 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM REVIW00002935AM23		
RA File Number	05AA04027513 AM21		
Licence No and Date	0511001085/04/02/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:			
Export item	Qty	Import item	Qty recommended
PRETILACHLOR 500 g/l EC	7000 Ltr.	PRETILACHLOR	3517.50 Kg.

(W/V)(PRETILACHLOR 500 g/l EC (W/V))		TECHNICAL 97%	
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The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	40 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00007095AM23
RA File Number	34AA04001365 AM21
Licence No and Date	3411000079/08/02/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant papers and noted that the firm had requested to remove the 'Alumina Content 28.4%' from the export item in the approved ad-hoc norms of MN NC/4/Meet/Jun/202223/5 dated 29.06.2022. After detailed examination, it has been observed that the given wastage and its calculations in recommended import items of approved norms was based on the "Alumina content 28.4%" used in the export item.

Therefore, the committee decided to reject the firm's request, as removing the 'Alumina Content 28.4%' from the export item would compromise the accuracy of accounting for the actual quantity of import items utilized in the export item.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	41 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006853AM22
RA File Number	03AA04027296 AM21
Licence No and Date	0311002316/08/04/2021

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item	Qty	Sn.	Import item	Qty recommended
127.40 Magnesium Phenate-A Type of chemical Additive for Lubricating oil (Active content of magnesium Saligenine 48.10 %)	1 Kg.	1	Para Dodecyl Phenol (PDDP)	0.413 Kg.
		2	Magnesium Oxide (MgO)	0.025 Kg.
		3	Filter Aid (FA/FAX/FAXE 5)	0.0376 Kg.
		4	Diluent Oil (STHO/SQYM)	0.5189 Kg.
		5	Paraformaldehyde (FO-95)	Not allowed(indigenous)
		6	Caustic Soda Lye (CSL)	Not allowed(indigenous)
		7	170.30 Antifoam	0.00001 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	42 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	ANSHIKA POLYSURF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00116195AM22
RA File Number	05AA04026646 AM22
Licence No and Date	0511003178/16/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm had submitted an incomplete reply. Based on the recommendation of technical authority, the committee decided to ask the firm to furnish % yield on a molar basis (no of moles of E.O. used) along with mol. Wt. of import and export The case stands deferred.	

Case No.	43 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00120739AM22
RA File Number	03AA04029902 AM22
Licence No and Date	0311004805/22/06/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the complete chemistry with mol weight and %yield details of indigenous input with qty as per annex to app. 4E. The case stands deferred.	

Case No.	44 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	INDIA PESTICIDES LIMITED.		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM REVIW00006515AM24		
RA File Number	06AA04004080 AM22		
Licence No and Date	0611000589/20/07/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that firm has submitted production consumption data.After detailed deliberation and based on recommendation of tech authority, the committee decided to re-fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
THIOBENCARB TECHNICAL	1 Kg	PARA CHLORO BENZYL CHLORIDE (PCBC)	0.656 Kg
		AMMONIUM THIOCYANATE	0.415 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	45 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00149945AM22
RA File Number	02AA04015575 AM22
Licence No and Date	0211001010/29/07/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	46 / NC/4/MEET/Aug/202425/10			
Case Status	Case Approved			
Party Name	GODREJ INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024			
HQ File Number	HQRNORM APPLY 00168068AM22			
RA File Number	03AA04066882 AM22			
Licence No and Date	0311006310/21/08/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and based on recommendation of tech authority, the committee decided to approve the ad-hoc norms as under:				
Export item	Qty	Sn.	Import item	Qty recommended
GINONIC CSA-25	1 Kg.	1	Palm Fatty Acid Distillate (PFAD)	0.2244 Kg.
		2	Copper Chromite Catalyst	0.001 Kg.

		3	Ethylene Oxide	0.840 Kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	47 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00179092AM22		
RA File Number	05AA04076263 AM22		
Licence No and Date	0511004582/07/09/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and based on recommendation of tech authority, the committee decided to approve the ad-hoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended
IMAZAMOX 12 PERCENT SL(QUALITY STANDARD)	1 Ltr.	IMAZAMOX TECHNICAL 97 PERCENT MIINIMUM	0.224 Kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP			

Case No.	48 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	CREEDX COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00179737AM22
RA File Number	52AA04015114 AM22
Licence No and Date	5211001269/08/09/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination	

and comment of technical authority.

The case stands deferred.

Case No.	49 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00182644AM22
RA File Number	03AA04057802 AM22
Licence No and Date	0311006888/13/09/2021

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority, the committee decided to approve the ad-hoc norms as under:

Export item	Qty	Sn.	Import item	Qty recommended
127.40 Magnesium Phenate-A Type of chemical Additive for Lubricating oil (Active content of magnesium Saligenine 48.10%)	1 Kg.	1	Dodecyl Phenol (DDP)	Not allowed (Indigenous)
		2	Magnesium Oxide (MgO)	0.025 Kg.
		3	Filter Aid (FAX 5/FAX E5)	0.0376 Kg.
		4	Base Oil Group-II 150 N/ Diluent Oil 150 N	0.5189 Kg.
		5	Paraformaldehyde (FO-95)	Not allowed (Indigenous)
		6	Caustic Soda Lye (CSL)	Not allowed (Indigenous)
		7	Antfoam 170.30	0.00001 kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	50 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00007044AM23
RA File Number	34AA04007148 AM22
Licence No and Date	3411001101/14/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm had requested to remove the 'Alumina Content 28.4%' from the export item in the approved ad-hoc norms of NC/4/Meet/Jun/202223/7 dated 17.08.2022. After detailed examination, it has been observed that the given wastage and its calculations in recommended import items of approved norms was based on the "Alumina content 28.4%" used in the export item. Therefore, the committee decided to reject the firm's request, as removing the 'Alumina Content 28.4%' from the export item would compromise the accuracy of accounting for the actual quantity of import items utilized in the export item. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	51 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00004403AM24
RA File Number	03AA04064281 AM22
Licence No and Date	0311007131/21/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of tech authority, the committee decided to re-fix the ad-hoc norms as under:	

Export Item	Quantity	IMPORT ITEMS	Quantity (Kg)
New V XE MGA CRSMAX TRANS WHITE (solid Resin content 100%+-3%)	100 Kg	AEROSIL R 972 V (COLLODIAL FUMED SILICA)	6.061
		BUTYLATED HYDROXY TOULENE	0.215
		EFFULGENCE-510 (NPAL) TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.108
		LITHOSPERSE 7005 CS (Kaolin Clay)-82441	3.333
		POLYESTER ACRYLATE - D (MGA)	81.12
		POLYETHER ACRYLATE (MGA)	6.061
		SOLSPERSE 39000 (100 PER CENT ACTIVE PIGMENTARY SYNERGIST)	0.083
		TMPEOTA - EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (	1.83
		FINN TALCMO5n (Talc Powder)	2.222
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	52 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00193929AM22
RA File Number	03AA04098828 AM22
Licence No and Date	0311007207/25/09/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of tech authority, the	

committee decided to approve the ad-hoc norms as under:

Export item	Qty.	Import item	Qty. Recommended
Potassium Bromide (Potassium Bromide Chips)	1 kg.	Hydrobromic Acid	1.461 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	53 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00201446AM22
RA File Number	03AA04047538 AM22
Licence No and Date	0311007442/04/10/2021

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
Color Master Batches Net contents per kg.: -1) Relevant Polymers such as Polyethylene (LLDPE Granules)0.550 kg(2) Titanium Dioxide (Multiple Grades) 0.350 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5665 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.3605 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.

0.050 kg)		5	Additives UV / Antioxidant	0.0103 kg.
		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.0515 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	54 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	MERIT POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00201457AM22
RA File Number	03AA04023382 AM22
Licence No and Date	0311007443/04/10/2021

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
Color Master Batches Net contents per kg.: -1) Relevant Polymers such as Polyethylene (LLDPE Granules)0.550 kg(2) Titanium Dioxide (Multiple Grades) 0.350 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate 0.050 kg)	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5665 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.3605 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.
		5	Additives UV / Antioxidant	0.0103 kg.

		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.0515 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	55 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	ORIO SHANGHAI COLOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00202774AM22
RA File Number	08AA04031709 AM22
Licence No and Date	0811002797/05/10/2021

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty	Sn.	Import item	Qty recommended
ACID YELLOW 23 (TARTRAZINE) (C.I. NO. 19140) (Dye content 85%)	1 Kg.	1	SULPHANILIC ACID	0.800 Kg.
		2	DIMETHYL ACETAL SUCCINATE	0.426 Kg.
		3	SODIUM NITRITE	0.315 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	56 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024

HQ File Number	HQRNORM APPLY 00237691AM22			
RA File Number	34AA04008181 AM22			
Licence No and Date	3411001354/01/11/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm has submitted their reply. After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
Molybdenum Trioxide	1Kg.	1	Molybdenum Compound on Dry Basis containing Molybdenum Content of 7.5%	9.777 Kg.
		2	Hydrogen Peroxide(50% w/w)	0.600 Kg.
		3	Alamine 336/ Tri Octyle Amine	0.00156 Kg.
		4	Primary Amine, N1923	0.0031 kg.
Note-1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum/Kg of Molybdenum content in the Molybdenum compound.				
Note-2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.				
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	57 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024

HQ File Number	HQRNORM APPLY 00248394AM22
RA File Number	039404000498 AM21
Licence No and Date	0711000626/11/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that firm has appeared for personal hearing to explain their case. After, detailed deliberation, the committee decided to ask the firm to submit the following information: 1. Complete material balance. 2. Name of the material of fibre. 3. Weight of the export item. The case stands deferred.	

Case No.	58 / NC/4/MEET/Aug/202425/10	
Case Status	Case Approved	
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024	
HQ File Number	HQRNORM REVIW00000724AM24	
RA File Number	04AA04035478 AM22	
Licence No and Date	0411001806/15/11/2021	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant papers and noted that the firm has requested to re-fix the ad hoc norms. Based on recommendation of technical authority and production consumption data given by the firms, the committee decided to re-fix the ad hoc norms as under:		
<u>Export item:-</u> Magnetran Coated Float Glass(Non AG)		
<u>Qty:-</u> 1 MT		
<u>Item of Import</u>		
Sl.No	Description of Item	Quantity recommended per MT of export

1	Silica Sand	908.67 kg.
2	Soda Ash (Sodium Carbonate Dense)	275 Kg.
3.	Dolomite	224.9
4	Sodium Sulphate	11 Kg.
5	Iron Oxide	2 Kg.
6	Nickel Oxide	0.62 Kg.
7	Cobalt Oxide	0. 17 Kg.
8.	Selenium	0.007 Kg.
9.	PMMA Base Interlevant powder	0.04609 Kg.
10	Furnace Oil	As per H.B. Procedure- General Note for Fuel 5% of FOB
11	Aluminium foil	As per packing policy
12	Nickle Chromoum (Targets Solid molded form)	0.000910 kg
13	Titanium (Targets Solid molded form)	0.005101 kg
14	Niobium (Targets solid casted form)	0.004906 kg
15	Silicon Aluminium	0.052539 kg
16	Titanium Oxide (Targets)	0.001415 kg
17	Wood: Wood Pine	As per packing policy
18	Unit Clay Tyvek (Bentonite)	As per packing policy

19	Cargo Dry	As per packing policy
20	Zinc Aluminium (Targets Soild Casted Form)	0.000096 kg
21	Rotary Niobium (Targets Soild Casted Form)	0.023638 kg
22	Zinc Oxide(Targets Soild Casted Form)	0.000275 kg
23	Titanium Zirconium Oxide (Targets Solid molded form)	0.001008 kg
24	Silicon Zirconium (Targets Soild Casted Form)	0.000506 kg
25	Zinc Tin (Targets Soild Casted Form)	0.000184 kg
26	Titanium Zirconium (Targets Solid molded form)	0.00034 kg
27	Carbon (Targets Solid Form)	0.000002 kg

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	59 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00271791AM22
RA File Number	08AA04035418 AM22
Licence No and Date	0811003280/01/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	60 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00007098AM23
RA File Number	34AX04000059 AM22
Licence No and Date	3411001562/29/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm had requested to remove the 'Alumina Content 28.4%' from the export item in the approved ad-hoc norms of NC/4/Meet/Jun/202223/6 dated 12.07.2022. After detailed examination, it has been observed that the given wastage and its calculations in recommended import items of approved norms was based on the "Alumina content 28.4%" used in the export item. Therefore, the committee decided to reject the firm's request, as removing the 'Alumina Content 28.4%' from the export item would compromise the accuracy of accounting for the actual quantity of import items utilized in the export item. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	61 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00313904AM22
RA File Number	10AX04000026 AM22
Licence No and Date	1011000779/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018 RA may take necessary action.	

Case No.	62 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00314136AM22
RA File Number	32AX04000087 AM22
Licence No and Date	3211002298/10/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	63 / NC/4/MEET/Aug/202425/10			
Case Status	Case Approved			
Party Name	GODREJ INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024			
HQ File Number	HQRNORM APPLY 00361733AM22			
RA File Number	03AX04001283 AM22			
Licence No and Date	0311011625/21/02/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and based on recommendation of tech authority, the committee decided to approve the ad-hoc norms as under:				
Export item	Qty	Sn.	Import item	Qty recommended
Cetostearyl (Cetearyl) Alcohol Ethoxylate 20 Moles	1 kg.	1	Palm Fatty Acid Distillate (PFAD)	0.2688 Kg.
		2	Copper Chromite Catalyst	0.001 Kg.
		3	Ethylene Oxide	0.771 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	64 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00000800AM23
RA File Number	03AX04000639 AM23
Licence No and Date	0311014750/17/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of tech authority and taking cue form approved norms in NC Meeting No- NC/4/MEET/FEB/202223/18 dated 18.02.2023, the committee decided to approve the ad-hoc norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
Color Master Batches Net contents per kg.: -1) Relevant Polymers such as Polyethylene (LLDPE Granules)0.550 kg(2) Titanium Dioxide (Multiple Grades) 0.350 kg 3) Relevant Colour Pigment 0.030 kg 4) Optical Brightener 0.002 kg 5) Additives 0.010 kg 6) Wax 0.008 kg 7) Calcium Carbonate 0.050 kg)	1 Kg.	1	Relevant Polymers such as Polyethylene (LLDPE Granules)	0.5665 Kg.
		2	Titanium Dioxide (Multiple Grades)	0.3605 Kg.
		3	Relevant Colour Pigment	0.0309 Kg.
		4	Optical Brightener	0.00206 Kg.
		5	Additives UV / Antioxidant	0.0103 kg.
		6	Wax	0.00824 Kg.
		7	Calcium Carbonate	0.0515 Kg.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	65 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001006AM23
RA File Number	10AX04000067 AM23
Licence No and Date	1011001151/26/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018 ,RA may take necessary action.	

Case No.	66 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001043AM23
RA File Number	10AX04000068 AM23
Licence No and Date	1011001152/27/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	67 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001619AM23

RA File Number	10AX04000104 AM23
Licence No and Date	1011001214/23/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	68 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001744AM23
RA File Number	10AX04000107 AM23
Licence No and Date	1011001225/29/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	69 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00007045AM23
RA File Number	34AX04000217 AM23
Licence No and Date	3411002362/08/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that the firm had requested to remove the 'Alumina Content 28.4%' from the export item in the approved ad-hoc norms of NC/4/MEET/Jul/202223/7 dated 17.08.2022. After detailed examination, it has been observed that the given wastage and its calculations in recommended import items of approved norms was based on the "Alumina content 28.4%" used in the export item.	

Therefore, the committee decided to reject the firm's request, as removing the 'Alumina Content 28.4%' from the export item would compromise the accuracy of accounting for the actual quantity of import items utilized in the export item.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	70 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00002002AM23
RA File Number	02AX04000198 AM23
Licence No and Date	0211002681/12/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to send the application for comment to the department of chemicals and petrochemicals for their examination and comments. The case stands deferred.	

Case No.	71 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00002014AM23
RA File Number	05AX04001087 AM23
Licence No and Date	0511013730/13/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	72 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00002024AM23
RA File Number	10AX04000116 AM23
Licence No and Date	1011001263/13/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018 ,RA may take necessary action	

Case No.	73 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00002071AM23
RA File Number	10AX04000120 AM23
Licence No and Date	1011001265/15/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	74 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00002138AM23
RA File Number	34AX04000168 AM23

Licence No and Date	3411002551/19/07/2022			
Norms Committee Decision:				
After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
Molybdenum Trioxide	1Kg.	1	Molybdenum Compound on Dry Basis containing Molybdenum Content of 7.5%	9.777 Kg.
		2	Hydrogen Peroxide(50% w/w)	0.600 Kg.
		3	Alamine 336/ Tri Octyle Amine	0.00156 Kg.
		4	Primary Amine, N1923	0.0031 kg.
Note-1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum/Kg of Molybdenum content in the Molybdenum compound.				
Note-2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.				
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	75 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00002161AM23
RA File Number	10AX04000123 AM23
Licence No and	1011001271/20/07/2022

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	76 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00001222AM24
RA File Number	NA
Licence No and Date	0511014097/03/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	77 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00002442AM23
RA File Number	10AX04000135 AM23
Licence No and Date	1011001288/03/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	78 / NC/4/MEET/Aug/202425/10									
Case Status	Case Approved									
Party Name	PROEC ENERGY LIMITED									
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024									
HQ File Number	HQRNORM REVIW00006501AM24									
RA File Number	05AX04001321 AM23									
Licence No and Date	0511014182/10/08/2022									
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was called for PH. In the response of PH request letter, the firm has submitted a reply and stated that we have already attended Personal Hearing on 09th February 2024 before Norms Committee-4 for this export product and explained our case in detail. After detailed deliberation and based on recommendation of technical authority, the committee decided to re-fix the norms as under: Export Items; MODIFIED CLAY (moisture content of 0.7%) Quantity: 1247400 Kg Import Items: <table border="1"> <thead> <tr> <th>S.No.</th><th>Item Description</th><th>Qty. recommended per Kg of Export</th></tr> </thead> <tbody> <tr> <td>1</td><td>BENTONITE</td><td>0.722 kg</td></tr> <tr> <td>2</td><td>DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE</td><td>0.495 Kg</td></tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the HBP.		S.No.	Item Description	Qty. recommended per Kg of Export	1	BENTONITE	0.722 kg	2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg
S.No.	Item Description	Qty. recommended per Kg of Export								
1	BENTONITE	0.722 kg								
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg								

Case No.	79 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00002785AM23
RA File Number	02AX04000279 AM23
Licence No and Date	0211002908/25/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has not given the proper reply. Accordingly, based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Net content of palladium in export 2. Complete spec and COA of import from supplier 3. Mfg. process in detail The case stands deferred.	

Case No.	80 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00003125AM23
RA File Number	10AX04000161 AM23
Licence No and Date	1011001345/14/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	81 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00003348AM23
RA File Number	03AX04003210 AM23
Licence No and	0311018122/24/09/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	82 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00003483AM23
RA File Number	10AX04000164 AM23
Licence No and Date	1011001376/30/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018 RA may take necessary action.	

Case No.	83 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00003732AM23
RA File Number	10AX04000183 AM23
Licence No and Date	1011001405/14/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	84 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00003966AM23
RA File Number	03AX04003855 AM23
Licence No and Date	0311018933/31/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	85 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00003972AM23
RA File Number	02AX04000417 AM23
Licence No and Date	0211003256/31/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to send the application for comment to the department of chemicals and petrochemicals for their examination and comments. The case stands deferred.	

Case No.	86 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	KEDIA CARBON PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00005045AM23
RA File Number	02AX04000485 AM23
Licence No and Date	0211003528/16/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm has not given the proper reply. Accordingly, based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Net content of palladium in export 2. Complete spec and COA of import from supplier 3. Mfg. process in detail The case stands deferred.	

Case No.	87 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00005144AM23
RA File Number	10AX04000229 AM23
Licence No and Date	1011001521/20/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action.	

Case No.	88 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00005665AM23
RA File Number	02AX04000564 AM23

Licence No and Date	0211003651/11/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	89 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00005800AM23
RA File Number	02AX04000585 AM23
Licence No and Date	0211003690/18/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to send the application for comment to the department of chemicals and petrochemicals for their examination and comments. The case stands deferred.	

Case No.	90 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	POPULAR INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00006507AM24
RA File Number	10AX04000243 AM23
Licence No and Date	1011001554/18/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	91 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00005904AM23
RA File Number	07AX04001606 AM23
Licence No and Date	0711006257/24/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	92 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00005911AM23
RA File Number	08AX04001746 AM23
Licence No and Date	0811007096/25/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	93 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00005913AM23
RA File Number	13AX04000285 AM23
Licence No and Date	1311001714/25/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Nett content of palladium in export • Complete spec and COA of import from supplier • Mfg. process in detail The case stands deferred.	

Case No.	94 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00005944AM23
RA File Number	06AX04000332 AM23
Licence No and Date	0611001831/27/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	95 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00007488AM24
RA File Number	05AX04003130 AM23
Licence No and Date	0511017036/27/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Items; MODIFIED CLAY (moisture content of 0.7%)

Quantity: 1247400 Kg

Import Items:

S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	96 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00005996AM23
RA File Number	03AX04004927 AM23
Licence No and Date	0311021061/31/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and noted that due to some unforeseen circumstances and technical difficulties, the firm's representative was unable to participate in the personal hearing via video conference. After thorough discussion and considering the recommendations of the technical authority, the committee decided to require the firm to submit the following:

1. Complete Specification of export indicating nett content of dl menthol.
2. COA of import item from supplier.

The case stands deferred.

Case No.	97 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006158AM23
RA File Number	08AX04001717 AM23
Licence No and Date	0811007220/08/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	98 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00006167AM23		
RA File Number	03AX04002998 AM23		
Licence No and Date	0311021245/08/02/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export item	Qty	Import item	Qty recommended
BISPYRIBAC SODIUM 40% WP	1 Kg.	BISPYRIBAC SODIUM TECHNICAL	0.404 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	99 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006189AM23
RA File Number	08AX04001851 AM23
Licence No and Date	0811007238/09/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty	S.N.	Import item	Qty recommended
PIGMENT YELLOW 168	1Kg.	1	ORTHO NITRO PARA SULPHONIC ACID	0.480 kg
		2	ACETO ACET ORTHO CHLORO ANILIDE	0.445 kg
		3	SODIUM NITRITE	0.080 kg
		4	CAUSTIC SODA FLAKES	0.120 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	100 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006217AM23

RA File Number	04AX04000920 AM23
Licence No and Date	0411004870/09/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Justification for low yield (70%) of the reaction. 2. Polyphosphoric acid is 115% but the same has not been considered in the calculation. 3. The value of byproduct of the reaction and end use of POTASSIUM HEXAFLUOROPHOSPHATE. The case stands deferred.	

Case No.	101 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006296AM23
RA File Number	05AX04003160 AM23
Licence No and Date	0511017313/13/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	102 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006207AM24
RA File Number	NA
Licence No and Date	0511017332/15/02/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has applied for review of norms fixation for Advance Auth no. 0511017332 date 15/02/2023 without following proper procedure as per para 4.17 of HBP-2023. However, the firm subsequently submitted a proper review file- HQRNORMREVIW00001536AM25. After detailed deliberation, the committee decided to reject the initial application and to process the proper review filled application for re-fixation of norms in upcoming NC Meetings.

The RA can take necessary action subject to compliance with other standard requirements of HBP.

Case No.	103 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006370AM23
RA File Number	34AX04001038 AM23
Licence No and Date	3411003397/16/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to approve the norms as under:

Export item	Qty.	Import item	Qty. Recommended
AZOXYSTROBIN 200 G/L + DIFENOCONAZOLE 150 G/L SC	1 kg.	AZOXYSTROBIN TECHNICAL 98% w/w Min	0.1845 kg.
		DIFENOCONAZOLE TECHNICAL 95% w/w Min.	0.1384 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	104 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006395AM23

RA File Number	05AX04003077 AM23													
Licence No and Date	0511017383/17/02/2023													
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and procurement/import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license issued based on the quantity allocated out of the total 0.5 million tons by the Supreme Court of India. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in AA against restricted licenses issued by the DGFT. After detailed deliberation and based on the recommendations of the technical authority and the information provided by the firm, the committee decided to approve the ad-hoc norms as follows: Export Item Name: Green Anode Qty.: 14000 MT Import items: <table border="1"> <thead> <tr> <th>S. no.</th> <th>Item description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Calcined Petroleum Coke*- CP Coke</td> <td>0.644 MT Per MT of Export</td> </tr> <tr> <td>2</td> <td>Anode Butt</td> <td>0.212 MT Per MT of Export</td> </tr> <tr> <td>3</td> <td>Coal Tar Pitch</td> <td>Deleted (Indigenously procured)</td> </tr> </tbody> </table> *Subject to total import granted through "Restricted Item license" by DGFT during the financial year and compliance of other statutory conditions, if any. Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms. RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.			S. no.	Item description	Qty. recommended	1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export	2	Anode Butt	0.212 MT Per MT of Export	3	Coal Tar Pitch	Deleted (Indigenously procured)
S. no.	Item description	Qty. recommended												
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export												
2	Anode Butt	0.212 MT Per MT of Export												
3	Coal Tar Pitch	Deleted (Indigenously procured)												

Case No.	105 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006425AM23

RA File Number	03AX04005649 AM23
Licence No and Date	0311021546/20/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Complete and balance chemical reaction with mol. Weight and % yield on molar basis 2. Stepwise material balance showing requirement and recovery of solvents. The case stands deferred.	

Case No.	106 / NC/4/MEET/Aug/202425/10			
Case Status	Case Approved			
Party Name	ASTEC LIFESCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024			
HQ File Number	HQRNORM APPLY 00006429AM23			
RA File Number	03AX04005648 AM23			
Licence No and Date	0311021550/20/02/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
TEBUCONAZOLE TECH (TEBUCONAZOLE TECH)	1 kg.	1	POTASSIUM HYDROXIDE	0.47 kg
		2	1,2,4 TRIAZOLE	0.297 kg
		3	1-(4- CHLOROPHENYL)- 4,4- DIMETHYL-3- PENTANONE	0.720 kg
		4	N N DIMETHYL FORMAMIDE	Nil
		5	DIMETHYL ACETAMIDE	0.140 kg
		6	DIMETHYL SULFIDE	0.150 kg

		7	METHYL CYCLOHEXANE	0.118 kg
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The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	107 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006430AM23
RA File Number	03AX04005645 AM23
Licence No and Date	0311021551/20/02/2023

Norms Committee Decision:

technical authority, the committee decided to approve the norms as under:

Export item	Qty.	S.N.	Import item	Qty. Recommended
PROPICONAZOLE TECH(PROPICONAZOLE TECH)	1 kg.	1	META DICHLOROBENZENE	0.68 Kg.
		2	1,2,PENTANEDIOL	0.34 Kg.
		3	ROMINE	0.161 Kg.
		4	ACETYL CHLORIDE	0.380 Kg.
		5	METHYL CYCLOHEXANE	0.050 Kg.
		6	POTASSIUM HYDROXIDE	0.280 Kg.
		7	1,2,4 TRIAZOLE	0.310 Kg.
		8	DIMETHYL SULFOXIDE	0.014 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	108 / NC/4/MEET/Aug/202425/10								
Case Status	Case Approved								
Party Name	INDO COLCHEM LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024								
HQ File Number	HQRNORM APPLY 00006486AM23								
RA File Number	08AX04001932 AM23								
Licence No and Date	0811007347/21/02/2023								
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: <table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr> </thead> <tbody> <tr> <td>REACTIVE BLUE HEGN (containing 60% reactive)</td><td>1 Kg.</td><td>REACTIVE BLUE 19</td><td>0.600 Kg.</td></tr> </tbody> </table> The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.		Export Item	Quantity	Import item	Quantity Recommended	REACTIVE BLUE HEGN (containing 60% reactive)	1 Kg.	REACTIVE BLUE 19	0.600 Kg.
Export Item	Quantity	Import item	Quantity Recommended						
REACTIVE BLUE HEGN (containing 60% reactive)	1 Kg.	REACTIVE BLUE 19	0.600 Kg.						

Case No.	109 / NC/4/MEET/Aug/202425/10						
Case Status	Case Approved						
Party Name	SAERTEX INDIA PRIVATE LIMITED						
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024						
HQ File Number	HQRNORM APPLY 00006495AM23						
RA File Number	31AX04000340 AM23						
Licence No and Date	3111002032/21/02/2023						
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and taking cue from K-34, based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: <table border="1"> <thead> <tr> <th>Export S. no</th><th>Export description</th><th>Qty</th><th>Import S. No.</th><th>Import Description</th><th>Qty. recommended</th></tr> </thead> <tbody> </tbody> </table>		Export S. no	Export description	Qty	Import S. No.	Import Description	Qty. recommended
Export S. no	Export description	Qty	Import S. No.	Import Description	Qty. recommended		

1 to 4	Stitch bonded glass fibre fabrics as per the application	229069.0+ 58937.0+ 29955.0+ 36164.0= 354125 Kg	1 to 4	Glass Fibres Rovings- (of various tex/grade) as per the application	362270 kg
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The RA can take necessary action subject to compliance with other standard requirements of HBP.

Case No.	110 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	CAMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006581AM23
RA File Number	08AX04001948 AM23
Licence No and Date	0811007377/24/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish theCoA of export item indicating oil and moisture content. The case stands deferred	

Case No.	111 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	NOVA CARBONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006590AM23
RA File Number	32AX04000529 AM23
Licence No and Date	3211004456/24/02/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and noted that the firm has not given their reply in proper manner and claimed wastage of 50% without any justification. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: ACTIVATED CARBON

Qty.: 1 Kg

Import Item: RAW ACTIVATED CARBON COAL FEED STOCK

Qty.: 1.05 Kg

The RA can take necessary action subject to compliance with other standard requirements of HBP.

Case No.	112 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	SECURITY PRINTING AND MINTING CORPORATION OF INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006744AM23
RA File Number	03AX04005807 AM23
Licence No and Date	0311021883/03/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	113 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00000475AM24
RA File Number	NA
Licence No and	0211004002/06/03/2023

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for review of norms fixation for Advance Auth no. 0211004002 date 06.03.2023 without following proper procedure as per para 4.17 of HBP-2023. After detailed deliberation, the committee decided to reject this case and direct the firm to apply review application as per review process outlined in paragraph 4.17 of HBP for fixing norms or to approach the relevant RA for regularization of the mentioned authorization. The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	114 / NC/4/MEET/Aug/202425/10
Case Status	Case Rejected
Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00000556AM24
RA File Number	NA
Licence No and Date	0211004001/06/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for review of norms fixation for Advance Auth no. 0211004001 date 06.03.2023 without following proper procedure as per para 4.17 of HBP-2023. After detailed deliberation, the committee decided to reject this case and direct the firm to apply review application as per review process outlined in paragraph 4.17 of HBP for fixing norms or to approach the relevant RA for regularization of the mentioned authorization. The RA can take necessary action subject to compliance with other standard requirements of HBP.	

Case No.	115 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006789AM23
RA File Number	07AX04001787 AM23

Licence No and Date	0711006663/07/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	116 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006811AM23
RA File Number	03AX04005821 AM23
Licence No and Date	0311021980/09/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish generic name of import item no 1 and 2 with catalogue. The case stands deferred.	

Case No.	117 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	WINDIA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006814AM23
RA File Number	04AX04001061 AM23
Licence No and Date	0411005023/09/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has given the process of manufacturing and chemical reaction but yield of the reaction and losses of chemical are not given. After detailed deliberation and based on recommendation of technical authority, the committee decided to	

approve the norms as under:

Export Item:-SODIUM BROMATE

Qty.: -1 MT

Import item, SODIUM BROMIDE

Qty. Recommended: 0.750 MT

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	118 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	WILLOWOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006993AM23
RA File Number	34AX04001088 AM23
Licence No and Date	3411003479/15/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Sulfentrazone Technical 95% Min.	1 kg.	PHENYL HYDRAZINE	0.930 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	119 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00007018AM23
RA File Number	05AX04003324 AM23
Licence No and Date	0511017775/16/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before the committee on 09.09.2024 to explain the process and procurement/import of raw materials. They stated that the import of Calcined Petroleum Coke (CPC) is permissible only against a restricted license issued based on the quantity allocated out of the total 0.5 million tons by the Supreme Court of India. Furthermore, the prohibition of such CPC imports will apply only if the imports exceed the restricted license quantity. In this case, the import of such CPC was made in AA against restricted licenses issued by the DGFT. After detailed deliberation and based on the recommendations of the technical authority and the information provided by the firm, the committee decided to approve the ad-hoc norms as follows:

Export Item Name: Green Anode

Qty.: 14000 MT

Import items:

S. no.	Item description	Qty. recommended
1	Calcined Petroleum Coke*- CP Coke	0.644 MT Per MT of Export
2	Anode Butt	0.212 MT Per MT of Export
3	Coal Tar Pitch	Deleted (Indigenously procured)

*Subject to total import granted through “Restricted Item license” by DGFT during the financial year and compliance of other statutory conditions, if any.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

RA may take necessary action subject to above conditions and compliance with other usual conditions of the HBP.

Case No.	120 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	SHIV HYDROMET

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007019AM23
RA File Number	24AX04000373 AM23
Licence No and Date	2411002309/16/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. COA report of Export item from recognized Lab indicating content of Chromium on Silicon dioxide and moisture content. 2. COA report of import item from foreign supplier indicating moisture content. 3. Production/Consumption data for the last three years (including current year) duly certified by chartered Accountant. The case stands deferred.	

Case No.	121 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	KUSH SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007032AM23
RA File Number	08AX04001755 AM23
Licence No and Date	0811007589/16/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm has applied 3.64% wastages. Based on recommendation of technical authority, SION K-34 and other application of same item, the committee decided to approve the norms as under: Export Item Name: GLASS FIBRE FABRIC ((200 GSM TO 1800 GSM)) Qty.-: 500000 Kg Import Item, GLASS FIBRE ROVING Qty. Recommended: 511500 Kg. The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	122 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007034AM23
RA File Number	03AX04006052 AM23
Licence No and Date	0311022202/16/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as applied for. The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	123 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007035AM23
RA File Number	32AX04000573 AM23
Licence No and Date	3211004563/16/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. CoA of export item. 2. CoA of import item(form foreign supplier) indicating % oil content. 3. commercial value of by product. 4. % wastage at each stage of manufacturing, justifying 30 % wastage. The case stands deferred.	

Case No.	124 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00007072AM23		
RA File Number	03AX04006032 AM23		
Licence No and Date	0311022275/20/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
LAMBDA CYHALOTHRIN 13.1% EC	1 ltr.	2-CHLORO TRIFLUORO PROPENYL ACID (TFP ACID)	0.0893 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	125 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007083AM23
RA File Number	34AX04001137 AM23
Licence No and Date	3411003498/20/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the micron size of import and export.	
The case stands deferred	

Case No.	126 / NC/4/MEET/Aug/202425/10
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Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00007086AM23		
RA File Number	03AX04006138 AM23		
Licence No and Date	0311022298/20/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and cue from approved norms for AA no-0311026576 dated 24/08/2023 in NC meeting no- NC/4/MEET/Jan/202324/7dated 09.02.2024 and based on recommendation of technical authority, the committee decided to approve the norms as under:			
The committee considered the case as per agenda and decided to ratify the norms as under: -			
Export Item	Quantity	Import item	Quantity Recommended
4-OCTYL-N-(4-OCTYLPHENYL) BENZENAMINE. (YAPOX RA 101)	1 Kg	DIPHENYLAMINE	0.405 Kg
		DIISOBUTYLENE	0.619 Kg
		ACTIVATED CLAY	0.10 Kg
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	127 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	KUMARAN TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007126AM23
RA File Number	05AX04003412 AM23
Licence No and Date	0511017912/22/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
1. Indicate Specification with size of Printed or Coated Ceramic Tableware Mugs indicating quality &	

- make of export and import items.
2. Copy of a Shipping Bill (for export) and Bill of lading (for import).

The case stands deferred.

Case No.	128 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007171AM23
RA File Number	05AX04003605 AM23
Licence No and Date	0511017974/24/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	129 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007175AM23
RA File Number	03AX04006227 AM23
Licence No and Date	0311022408/24/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. COA report of import (from foreign supplier) and Export item indicating its purity. 2. Mesh size of export and import items. The case stands deferred	

Case No.	130 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	CRIMSUN ORGANICS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00007184AM23		
RA File Number	04AX04001092 AM23		
Licence No and Date	0411005133/24/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
ACETAMIPRID TECHNICAL 99% MIN(QUALITY STANDARD)	1 kg.	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 PCT MIN	0.780 Kg.
		ETHYL N-CYANOETHANIMIDEATE 99 PCT	0.524 kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	131 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007207AM23
RA File Number	03AX04006214 AM23
Licence No and Date	0311022431/25/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	132 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00007224AM23		
RA File Number	03AX04006261 AM23		
Licence No and Date	0311022492/27/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and cue from approved norms for AA no-0310823267 dated 24/08/20218 in NC meeting no- NC/4/MEET/Apr/202223/1 dated 28.04.2022 and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity
Sodium Lauryl Ether Sulphate 1 mole (Minimum 69% Active Matter) (PACKING MATERIAL:- Packed in HDPE carboys made out of HDPE Granules. Each carboys containing 220 Kgs Nt. Wt. & 9.4 Kg Tare Wt. Net content of HDPE Granules contained in 40909. Carboys = 384545.45 Kgs.)	1 Kg	Lauryl Alcohol (C1214) / Fatty Alcohol(1214) / Lauryl Myristyl Alcohol	0.371 Kg
		Ethylene Oxide	0.097 Kg
		Citric Acid	0.005 Kg
		HDPE Granules	As per packing policy
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP			

Case No.	133 / NC/4/MEET/Aug/202425/10		
Case Status	Case Deferred		
Party Name	CAMEX LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00007225AM23		

RA File Number	08AX04002130 AM23
Licence No and Date	0811007691/27/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the COA of import from supplier along with bill of entry. The case stands for deferred.	

Case No.	134 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007233AM23
RA File Number	08AX04002173 AM23
Licence No and Date	0811007710/27/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. C.I. number of each export item with % dye content. Whether the export item is technical grade or 34.5 SC. 2. Standard composition of each export item. 3. Complete and balance chemical reaction for each step of manufacturing process showing molar weight of each input and output product. 4. Material balance for each export item. 5. Copy of past approval of norms for same item. The case stands for deferred.	

Case No.	135 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007236AM23

RA File Number	03AX04006260 AM23
Licence No and Date	0311022511/27/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Manufacturing process giving complete chemical reaction indicating molecular weight of both reactants and products, indicating yield of the reaction. 2. The commercial value of the byproduct. 3. Reason for different requirements of import items, in application and in 4 E for S. No.2 and 4. The case stands for deferred.	

Case No.	136 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	M. G. POLYBLENDs		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00007242AM23		
RA File Number	05AX04003434 AM23		
Licence No and Date	0511018009/27/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has submitted their reply. After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended
WHITE MASTERBATCH (WHITE MASTERBATCH) (CONTAING MIN 30 % TITANIUM DIOXIDE)	143800 kg.	TITANIUM DIOXIDE	44003 kg.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	137 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007250AM23
RA File Number	07AX04001929 AM23
Licence No and Date	0711007212/28/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: 1. Whether the export item is technical grade or 34.5 SC. 2. CIB registration of actual export item showing approved composition. 3. Production – Consumption data dully certified by CA. 4. Personal hearing to explain with above details. The case stands for deferred.	

Case No.	138 / NC/4/MEET/Aug/202425/10			
Case Status	Case Approved			
Party Name	RUBAMIN PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024			
HQ File Number	HQRNORM APPLY 00007257AM23			
RA File Number	34AX04001097 AM23			
Licence No and Date	3411003484/28/03/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda. After detailed deliberation and based on the technical authority's recommendation, the committee decided to fix the input-output norms as follows:				
Export item	Qty.	S.N.	Import item	Qty. Recommended
Molybdenum Trioxide	1Kg.	1	Molybdenum Compound on Dry Basis containing Molybdenum Content of 7.5%	9.777 Kg.
		2	Hydrogen Peroxide(50% w/w)	0.600 Kg.

		3	Alamine 336/ Tri Octyle Amine	0.00156 Kg.
		4	Primary Amine, N1923	0.0031 kg.

Note-1. The above quantity of Molybdenum compound has been worked out considering Molybdenum content of 7.5% and recovery of around 90% on Molybdenum content basis i.e. 1.111 Kg Molybdenum/Kg of Molybdenum content in the Molybdenum compound.

Note-2. In case of variation of Molybdenum content in the Molybdenum compound, the pro-rata entitlement of Molybdenum compound shall be worked out considering the Molybdenum content in the Molybdenum compound as per certificate of analysis (COA) from foreign supplier.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	139 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	TROPICAL CROPS SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007272AM23
RA File Number	04AX04000825 AM23
Licence No and Date	0411005164/29/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Hexythiazox 10% w/v EC	6000 Ltr.	Hexythiazox Technical	610.80 kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	140 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	TROPICAL CROSCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007273AM23
RA File Number	04AX04000824 AM23
Licence No and Date	0411005165/29/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Copy of CIB registration showing approved composition and density of the export item. • COA report of import item from foreign buyer. The case stands for deferred.	

Case No.	141 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00007303AM23		
RA File Number	03AX04006301 AM23		
Licence No and Date	0311022569/30/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Sodium Lauryl Sulphate Needles (C 12 16) (Galaxy 799 (16) / Galaxy 799 (16)-MB)	1 Kg.	Lauryl Alcohol C12-16 / Fatty Alcohol C12-16 / Lauryl Cetyl Alcohol	0.67 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	142 / NC/4/MEET/Aug/202425/10		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024		
HQ File Number	HQRNORM APPLY 00007304AM23		
RA File Number	03AX04006305 AM23		
Licence No and Date	0311022570/30/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Sodium Lauryl Sulphate Granules (C1216) (Galaxy 796 G / Galaxy 796 G MB)	1 Kg.	Lauryl Alcohol C12-16 / Fatty Alcohol C12-16 / Lauryl Cetyl Alcohol	0.67 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	143 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007305AM23
RA File Number	03AX04006241 AM23
Licence No and Date	0311022576/30/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under:	

Export Item	Quantity	Import item	Quantity Recommended
CYMOXANIL TECHNICAL	1 kg.	1 Cyanoacetyl 3 Ethyl Urea	0.916 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	144 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007330AM23
RA File Number	52AX04001825 AM23
Licence No and Date	5211004524/31/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	145 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	HILITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00007344AM23
RA File Number	05AX04003647 AM23
Licence No and Date	0511018121/31/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm has claimed wastage of 10%, without giving any justification. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:	

Export Item Name: Compressed Asbestos Fibre Jointing Sheets/Rolls

Qty: 500000 Kg

Import items:

S. No	Item Description	Qty. Recommended per kg of export
1	Asbestos Fibre	0.630 kg
2	Acrylonitrile Butadine Rubber (NBR)	0.126 kg

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	146 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM REVIW00001140AM25
RA File Number	50AX04000011 AM24
Licence No and Date	5011000909/07/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	147 / NC/4/MEET/Aug/202425/10
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00004358AM24
RA File Number	06AX04000110 AM24
Licence No and	0611002116/11/07/2023

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	148 / NC/4/MEET/Aug/202425/10				
Case Status	Case Approved				
Party Name	SAERTEX INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024				
HQ File Number	HQRNORM APPLY 00004826AM24				
RA File Number	31AX04000130 AM24				
Licence No and Date	3111002542/03/08/2023				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and taking cue from K-34, based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:					
Export S. no	Export description	Qty	Import S. No.	Import Description	Qty.
1 to 4	Stitch bonded glass fibre fabrics as per the application	135807.0+ 112437.0+ 433074.0+ 124236.0= 805554 Kg	1 to 4	Glass Fibres Rovings- (of various tex/grade) as per the application	824082 Kg.
The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP					

Case No.	149 / NC/4/MEET/Aug/202425/10
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Case Status	Case Approved				
Party Name	SAERTEX INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024				
HQ File Number	HQRNORM APPLY 00004893AM24				
RA File Number	31AX04000129 AM24				
Licence No and Date	3111002547/07/08/2023				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and taking cue from K-34, based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:					
Export S. no	Export description	Qty	Import S. No.	Import Description	Qty.
1 to 2	Stitch bonded glass fibre fabrics as per the application	28997+ 12608= 41605 Kg	1 to 3	Glass Fibres Rovings- (of various tex/grade) as per the application	42562 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.					

Case No.	150 / NC/4/MEET/Aug/202425/10				
Case Status	Case Approved				
Party Name	LUBRIZOL INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024				
HQ File Number	HQRNORM REVIW00002068AM25				
RA File Number	03AX04002745 AM24				
Licence No and Date	0311027195/18/09/2023				
Norms Committee Decision:					
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:					
Export item		Qty.	S.N.	Import items	Qty. Recommended

Product 127.40 Magnesium Phenate-A Type of chemical Additive for Lubricating oil (Active content MagnesiumSaligenine 48.10%)	1Kg.	1	Dodecyl Phenol (DDP)	0.413 Kg.
		2	Magnesium Oxide (MgO)	0.025 kg.
		3	Filter Aid (FAX 5/FAX E5)	0.0376 kg.
		4	Base Oil Group-II 150 N/ Diluent Oil 150 N	0.5189 kg.
		5	Paraformaldehyde (FO-95)	0.0998 kg.
		6	Caustic Soda Lye (CSL)	0.0027 kg.
		7	Antifoam 170.30	0.00001 kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	151 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006393AM24
RA File Number	31AX04000193 AM24
Licence No and Date	3111002736/20/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and taking cue from K-34, based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export description	Qty	Import Description	Qty. recommended
Biax Glass Fibre 1010G/M? 1270mm(Stitch bonded	62361 Kg.	300tex JUSHI E6 390	63795.0 Kg.

glass fiber fabrics)			
Biax Glassfabric 1010g/m? 2540mm(Stitch bonded glass fiber fabrics)	220089 kg.	1200 Tex Jushi E6 390	22515 Kg.
UD GLASS FIBRE 1200 G/M? 1270mm(Stitch bonded glass fiber fabrics)	30643 Kg.	2400tex JUSHI E6 390	31348 Kg.
TRIAX 0?/-45?/+45? 1215G/M? 1270mm(Stitch bonded glass fiber fabrics)	37027 Kg.	2400tex CPIC ECT 468GS	37879 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	152 / NC/4/MEET/Aug/202425/10
Case Status	Case Approved
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202425/ 10 and 27/09/2024
HQ File Number	HQRNORM APPLY 00006439AM24
RA File Number	31AX04000205 AM24
Licence No and Date	3111002742/25/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and taking cue from K-34, based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export description	Qty	Import Description	Qty. recommended
BIAX GLASS FIBRE 1010G/M 1270MM (Stitch bonded glass fiber fabrics)	46269 Kg.	300tex JUSHI E6 390Glass Fires Rovings	47334 Kg.
Biax Glass fabric 1010g/m 2540MM (Stitch bonded glass fiber fabrics)	290673 Kg.	1200 Tex Jushi E6 390Glass Fibres Rovings	297359 Kg.
UD GLASS FIBRE 1200 G/M 1270MM (Stitch bonded glass fiber fabrics)	67778 Kg.	2400tex JUSHI E6 390Glass Fibres Rovings	69337 Kg.

TRIAX 0/-45/+45 1215G/M 1270MM (Stitch bonded glass fiber fabrics)	91005 Kg.	2400tex CPIC ECT 468GSGlass Fibres Rovings	93098 Kg.
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The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.